

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 874
(To be answered on the 21st July 2016)

AIRPORTS WITHOUT LICENCE

874. SHRI ASHOK SHANKARRAO CHAVAN

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government is aware that some airports have been operating without licence in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Juhu Airport has also been operating illegally for the past four months;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether the Government has taken any action against said airports; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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- (a) & (b) At present, airports having scheduled flight operations are required to be licensed by the DGCA except military airports. However, the scheduled operations have been allowed from all airports including military airports upto 31.12.2016 vide notification dated 08.01.2016.
- (c) to (f) AAI has applied for renewal of Aerodrome Licence of Juhu Airport in time. However, certain documents were required to be revised/corrected by AAI. Aerodrome operator was allowed to continue the operation during the renewal process and the licence was renewed in continuity after the pending issues were addressed.
